

(b) the initial cost of any other assets no longer in use included in the above?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) and (b). Nil.

SHRI P. C. BHANJ DEO: What is the accumulated capital outlay under this head?

SHRI SATISH CHANDRA: It is about Rs. 2,18 lakhs which accounts for the capital investment in the Hindustan Aircraft Ltd. and the Bharat Electronics Ltd. No expenditure for wartime ordnance factories is included under this head.

A-RRREST OF AN AMERICAN MISSIONARY AT BHATWANI CHECKPOINT IN TEHRI GARHWAL

*438. SHRI N. C. SEKHAR: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether it is a fact that an American Missionary was arrested at Bhatwani Border checkpoint in Tehri Garhwal on the 12th August 1954;

(b) if so, what is his name and what were his activities in this border:

(c) whether any anti-Chinese literature in Tibetan language was recovered from him; and

(d) what further action has been taken against him?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) No.

(b), (c) and (d). Do not arise.

FINANCIAL AID TO THE INSTITUTE OF BUSINESS MANAGEMENT AND SOCIAL WELFARE, CALCUTTA

*439. SHRI N. C. SEKHAR: Will the Minister for EDUCATION be pleased to state:

(a) whether any financial aid is being rendered to the Institute of Business Management and Social Welfare, Calcutta; and

(b) if so, what is the nature and purpose of the aid?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): (a) Yes.

(b) The Central Government have agreed to give a total non-recurring grant of Rs. 1 85 lakhs to the Institution for the purpose of providing courses in Business Management. Against this amount a non-recurring grant of Rs. 1-50 lakhs has been paid during the current financial year.

LICENSING OF BANKS IN INDIA

*440. SHRI B. C. GHOSE: Will the Minister for FINANCE be pleased to state:

(a) the number of unlicensed

(i) scheduled, and

(ii) non-scheduled banks

in India;

(b) the period for which their applications for licence have been pending, and

(c) the reasons why the applications have not been disposed of as yet?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) Excluding 14 banks which have already been refused licences, 57 scheduled banks and 447 non-scheduled banks which are at present functioning in India have not yet been granted licences by the Reserve Bank of India under section 22 of the Banking Companies Act.

(b) Applications from banking companies incorporated in Part 'B' States and confining their activities to such States have been pending for about 2J years while those of others have been, pending for about 5J years.